



Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu.

Notification,
Jammu, the 22nd February, 2017.

SRO 69 .-In exercise of the powers conferred by clause (o) of sub-section (1) of section 4 of the Code of Criminal Procedure, Samvat, 1989 read with rule 469 of the Jammu and Kashmir Police Rules, 1960, the Government of Jammu and Kashmir hereby notifies the territorial jurisdiction of six (6) Women Police Stations as shown in Annexure'A' of this notification to register and investigate all offences where victims approach directly. These Women Police Stations shall also have jurisdiction to investigate the offences contained in Annexure'B' to the notification on a reference made by the concerned District Sr. Superintendent of Police in this behalf.

By order of the Government of Jammu and Kashmir.

Sd/-

(R. K. Goyal) IAS

Principal Secretary to the Government,
Home Department

No: Home/PB-III/Cre/390/2004-II

Dated: .02.2017

Copy to:-

1. Principal Secretary to Hon'ble Chief Minister, Civil Secretariat, Jammu.
2. Director General of Police, J&K, Jammu.
3. Financial Commissioner (Revenue).
4. Divisional Commissioner Jammu/Kashmir.
5. Commissioner/Secretary to the Government General Administration Department.
6. Commissioner/Secretary to the Government, Revenue Department.
7. Secretary to Government, Department of Law justice & Parliamentary Affairs (w.s.7.c).
8. Inspectors General of Police, Jammu/Kashmir.
9. Deputy Commissioner, _____.
10. Senior Superintendent of Police, _____.
11. Director, Archives, J&K, Jammu.
12. OSD to Hon'ble Deputy Chief Minister, Civil Secretariat, Jammu.
13. Private Secretary to Chief Secretary.
14. General Manager Government Press, Jammu for publication in Government Gazette.
15. Private Secretary to Principal Secretary to the Government, Home Department.
16. Incharge Website, Home Department.
17. Government order file/Stock file.

(Mohammad Yaqoob Malik)

Under Secretary to the Government
Home Department

